

**High Court of Madhya Pradesh, Jabalpur**  
**Bench at Indore**

**Miscellaneous Criminal Case No.50941/2018**

(Anil s/o Mishrilal

Versus

The State of Madhya Pradesh)

**Indore, Dated 18.12.2018**

Mr. Mukesh Sinjonia, learned counsel for the applicant.

Mr. Vishal Sanothiya, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary.

This second / repeat application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.476/2018 registered at Police Station Kasrawad, District Khargone (MP) for offence punishable under Section 34 (2) of the Madhya Pradesh Excise Act, 1915.

The applicant is in custody since 23.09.2018.

After arguing at length on the merits of the matter, learned counsel for the applicant seeks permission of this Court to withdraw the bail application with liberty to renew his prayer after recording of the statement under Section 437 of the Code of Criminal Procedure, 1973.

Prayer allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.50941/2018 is dismissed as withdrawn.

**(S.K. Awasthi)**  
**Judge**